

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the better governance and administration of Muslim Wakfs and the supervision of Mutawallis' management of them, in India."

The motion was adopted.

Shri Kazmi: I introduce the Bill.

STERILISATION OF THE UNFIT BILL

Shri S. V. Ramaswamy (Salem): I beg to move for leave to introduce a Bill to prevent procreation of human beings of undesirable physical and mental conditions by certain types of people.

10 A.M.

Mr. Deputy-Speaker: This is the preamble. In the body it will have been made clear. (Interruptions) There is no provision for any discussion at this stage. If any hon. Members want to oppose, they may say 'no'.

Shri Nand Lal Sharma (Sikar): Sir, I oppose the introduction of the Bill...

An Hon. Member: You cannot make a speech.

Mr. Deputy-Speaker: Let him state what he has to say.

Shri Nand Lal Sharma: The Bill is not only *ultra vires* but is also against all morality. Therefore, I oppose it.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to prevent procreation of human beings of undesirable physical and mental conditions by certain types of people."

The motion was adopted.

Shri S. V. Ramaswamy: I introduce the Bill.

INDIAN PENAL CODE (AMENDMENT) BILL

[AMENDMENT OF SECTION 497]

Shri Dabhi (Kaira North): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

Shri Dabhi: I introduce the Bill.

PREVENTION OF BIGAMOUS MARRIAGES BILL

Shri Pataskar (Jalgaon): I beg to move for leave to introduce a Bill to provide for the prevention of bigamous marriages.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the prevention of bigamous marriages."

The motion was adopted.

Shri Pataskar: I introduce the Bill.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL

[REPEAL OF SECTIONS 266 ETC.]

Shri S. V. Ramaswamy (Salem): I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1898.

Mr. Deputy-Speaker: It must have been indicated here what exactly the section is.

Shri S. V. Ramaswamy: Sir, it relates to the jury and assessor system.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898"

The motion was adopted.

Shri S. V. Ramaswamy: I introduce the Bill.

DOWRY RESTRAINT BILL

Shrimati Uma Nehru (Sitapur Distt. cum Kheri Distt.—West): I beg to move for leave to introduce a Bill to restrain the custom of taking or giving of dowry in marriages.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to restrain the custom